

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Legislation Section) Civil Secretariat,**  
**Jammu /Srinagar**

—

**Subject:** Writ Petition (Civil) No. 911 of 2022 titled Amanjot Singh Chadha v/s Union of India and Ors.

**Circular No: 01-JK(LD) of 2026**  
**Dated: 12-01-2026.**

The Hon'ble Supreme Court, while dealing with implementation of Anand Marriage Act, 1909 vide its Judgment dated 04.09.2025 passed in afore-cited case has issued various directions to the States and Union Territories including the following:-

“ iii. Respondents that have already notified rules under Section 6 of the Act shall continue to operate them. Within three months, they shall issue a clarificatory circular to all registering authorities and publish on the official portal the applicable forms, fees, documents required, and timelines, and shall ensure availability of certified extracts in terms of Section 6(2) of the Act. No authority shall insist on an additional or duplicative registration under any other law once registration under the Act is granted, in view of Section 6(5) of the Act.

iv. Every respondent shall, within two months, designate a Secretary-level Nodal Officer to oversee compliance with this order, to issue any consequential administrative directions, and to address grievances regarding receipt and certification of Anand Karaj marriages.

v. The Respondent no.1, Union of India, shall act as the coordinating authority. Within two months, it shall circulate model rules compiled from jurisdictions that have already notified Section 6 rules to any State or Union Territory that seeks guidance. Within six months, it shall compile and present a consolidated status report before this Court indicating compliance by each respondent and place the

*Reysnagar*

same on the website of the Ministry of Law and Justice, in addition to furnishing a copy to the Registry.

vi. Moreover, we make it clear that no application for registration of an Anand Karaj marriage or for a certified extract shall be refused on the sole ground that rules under Section 6 of the Act have not yet been notified. Any refusal shall be reasoned in writing and shall remain amenable to remedies in law.

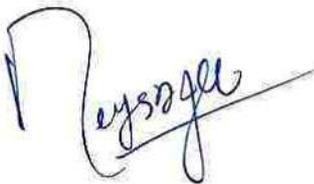
15. Each respondent shall place on record a brief compliance affidavit within the timelines indicated in paragraphs 12 to 14, enclosing the relevant notifications, circulars and formats, as the case may be. The Union of India shall file the consolidated status report contemplated by paragraph 12(v) within six months.

16. The writ petition is disposed of in the above terms.

The Hon'ble Supreme Court in terms of aforesaid directions, has impressed to issue rules under section 6 of the Anand Marriage Act, 1909 and publish them in Official Gazette. For those states / Uts who have already notified rules, they have been directed to issue a clarificatory circular to all registering authorities and publish on the official portal the applicable forms, fees, documents required, and timelines, and shall ensure availability of certified extracts.

The Union Territory of Jammu and Kashmir vide notification S.O 597 of 2023 Dated 30<sup>th</sup> November, 2023 has already notified the Jammu and Kashmir Anand Marriage Registration Rules, 2023 and the said rules stands published in Official Gazette. The silent features of the Rules are as under:-

- i. Rule 3 provides that the Tehsildar of concerned area shall be the Registrar of Marriages within the respective Jurisdiction;
- ii. Rule 4 provides for Jurisdiction;
- iii. Rule 5 provides for presentation of memorandum for registration of Marriages in Form I before Registrar of marriages along with fee of Rs 1500 in the form of Court Stamps within three months from the date of such marriage. The Registrar marriages after satisfying himself has to



registrar the marriage within a period of one month from the date of receipt of memorandum.

- iv. Rule 6 provides for submission of memorandum after stipulated period of time but within six months along with late fee of Rs 2000 in addition to the fee prescribed. If the delay is beyond six months but within one year along with late fee of Rs 3000 in addition to the fee prescribed. If the delay is beyond one year along with late fee of Rs 5000 in addition to the fee prescribed.
- v. Rule 7 provides for verification and issuance of certificate of registration of Marriage in Form III;
- vi. Rule 8 provides for refusal of Registration of marriage;
- vii. Rule 9 provides for issuance of certificate of marriages to the parties free of cost within 15 days.
- viii. Rule 10 provides for correction or cancellation of entry in the Marriage register;
- ix. Rule 11 provides for appeal against the order of Registrar to District Registrar (Deputy Commissioner) within 30 days on payment of fee of Rs 1000/ in the form of Court Stamps. The District registrar shall preferably dispose of the appeal within a period of 15 days;
- x. Rule 12 provides for submission of reports of the marriages registered in Form IV to Chief Registrar (secretary to the Government, Department of Law, Justice and P.A);

Accordingly, all the Registering Authorities prescribed under the Jammu and Kashmir Anand Marriage Registration Rules, 2023 are hereby impressed upon to ensure strict implementation of the aforesaid provisions in letter and spirit.

By Order of Government of Jammu and Kashmir.

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated: /9-01-2026

No. LAW-Leg/2/2-21-10

Copy to for information and necessary action:

1. Financial Commissioner/Principal Secretary/ Commissioner Secretary/ Secretaries to Government \_\_\_\_\_ Department.
2. Principal Secretary to the Hon'ble Lieutenant Governor
3. All Deputy Commissioners, J&K
4. Additional Secretary to Chief Secretary, J&K.



5. All Tehsildars of J&K
6. Private Secretary to the Ld. Advocate General for information of the Ld. Advocate General
7. Advocate on Record /Standing Counsels/Additional Standing Counsels.
8. Private Secretary to Secretary to Government, Department of Law, Justice & PA
9. File concerned
10. Circular file.

*Reyaz Ali Bhat*  
12.01.26

(Reyaz Ali Bhat)  
Deputy Legal Remembrancer